



1

WA-473-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 4<sup>th</sup> OF AUGUST, 2025

WRIT APPEAL No. 473 of 2025

*SANJAY PAL SINGH*

*Versus*

*M.P. POORVA KSHETRA VIDYUT VITRAN COMPANY AND OTHERS*

.....  
Appearance:

*Shri Rajneesh Gupta - Advocate for the appellant.*

*Ms. Manjit P.S. Chuckal - Advocate for respondents no. 1 to 3.*  
.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

No ground is made out to review or recall the order. This Court had dismissed the appeal not only on the ground of merit but also on the ground that appellant has been able to survive for over two decades after the demise of his father. This Court has relied upon the judgment of the Supreme Court in the case of *State of West Bengal Vs. Debabrata Tiwari and Others* reported in 2023 SCC Online 219.

No ground is made out to review or recall the order. The application is accordingly, dismissed.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

